

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order dt. 26.3.04

Applicant is absent on call. Mr. S.B.Jena, Ld. A.S.C appearing for R-1 files one M.A praying there-in of 04 weeks time to file counter. Mr. T.Dash, Ld. counsel for state of Orissa appearing for R-2 to 4 pray also for 04 weeks time to file counter. Heard.

Time is granted till 3.5.04 to file counter.

M.A is disposed of accordingly.

26/3/04
REGISTRAR

Counter not filed.

1-8/8

Regd.

Order dt 29.7.04

Applicant is absent on call. Ld. A.S.C for R-1 files one M.A praying there-in further by free leave time to file counter. Heard. R-2 to 4 are absent and no steps taken to file counter. Time is granted till 27.8.04 to file counter.

M.A is disposed of accordingly.

29.7.04
REGISTRAR

Counter not filed.

1-8/8

Regd.

Order dated: 22.03.2006

Heard Mr. C.Mohapatra, Ld. Counsel appearing for the Applicant, Mr. S.B.Jena, Ld. Additional Standing Counsel for the Union of India and Mr. A.N.Routray, Ld. Additional Govt. Advocate representing the State of Orissa. By filing a memorandum dated 21.03.2006, the Counsel for the Applicant has prayed to withdraw this case filed under Section 19 of the Administrative Tribunals Act, 1985. The text of the memo dated 21.03.2006 reads as under:

"the Applicant had filed the above mentioned challenging the non-consideration of his case for promotion. The Respondents in their Counter had submitted that the name of the Applicant had already been forwarded for promotion. So the Applicant seeks to withdraw the application as the relief sought for by the Applicant has already been granted to him."

Since the Applicant wishes to withdraw this case, permission is hereby granted and, as a consequence, this O.A.No. 1419/03 stands dismissed being withdrawn.

Send copies of this order to the Applicant and to the Respondents. Free copies of this order be also given to the Ld. Counsels appearing for both the parties.

Member (Judicial)

22/03/06